

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

STARRED QUESTION NO:336
ANSWERED ON:17.04.2000
APPOINTMENT OF SCS/STS IN HIGHER JUDICIAL ADMINISTRATION
BUTA SINGH

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the persons belonging to the Scheduled Castes/Scheduled Tribes categories have been given adequate representation under different organizations under his ministry;
- (b) if so, the total number of persons appointed to the posts of chairman, Member, Part-time Member and Member Secretary to the Law, Justice and Company Affairs Commission of India during the last five years and the number out of those belonging to the SCs/STs appointed to the said posts and their percentage to the total number of posts; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR LAW, JUSTICE & COMPANY AFFAIRS (SHRI O. RAJAGOPAL)

(a)to(c) The following commissions/Organizations are functioning in this Ministry:-

- (i) Law Commission of India
- (ii) national commission to Review the Working of the Constitution
- (iii) Income Tax Appellate Tribunal
- (iv) National Legal Services Authority
- (v) Foreign Exchange Regulation Appellate Board
- (vi) Election Commission of India
- (vii) Monopolies and Restrictive Trade Practices commission
- (viii) Company Law Board
- (ix) Supreme Court of India and High Courts

During the last five years, 56 members were appointed in the Income Tax Appellate Tribunal out of which 11 belong to SCs and 3 belong to STs. The percentage with regard to the aforesaid total number of posts comes to 19.64% and 5.36% respectively. In case of the aforesaid organizations/Commissions other than Income Tax Appellate Tribunal, no reservation is provided for in the matter of appointment of Chairpersons/Members. However, during the last five years, in the case of FERA Board, out of 8 appointments made, 3 belong to SCs and 1 belongs to STs; in the case of company Law Board, 6 appointments were made out of which 1 person belongs to SC and 1 person belonging to ST was offered the appointment but did not join; in the case of Election Commission, one of the Members belongs to ST; in case of MRTP Commission, 7 persons were appointed, but none belong to SC or St and in the case of Law Commission of India, 9 persons were appointed out of which 1 belonged to SC and 1 belonged to ST. Thus, efforts are always made to give due representation to persons belonging to SCs/STs in this Ministry.